

Notifications and Orders

(144) Direction regarding use of basement etc. - In exercise of the powers conferred under section 4 of the Capital of Punjab (Development and Regulation) Act 1952, L Sanjay Kumar, I.A.S., Chief Administrator, Union Territory, Chandigarh issue following directions/orders regarding use of basement and enhancement of ground coverage and PAR of the Educational Institutions/Schools. These orders shall come into effect from the date they are notified in the Official Gazette.

(a) Limited use of basement for office space with proper arrangement of Light and Ventilation, Fire Safety Norms, Circulation etc, may be allowed on a case to case basis subject to fulfilment of other terms and conditions which may be required for a basement to be used for habitable purpose if sufficient parking space, as per norms, is available within the site or the basement has already been constructed prior to 16th October, 2008 and cannot be used for parking. Toilets, Pantry; Labs etc., which require water, are not allowed in basement. The area of basement with habitable use shall be counted towards maximum permissible FAR of 0.5.

(b) In those school sites which have out-door facilities to cater to the size of the football ground, area as per norms, for parking and fire tender movement and still have sufficient open space, a Multi-purpose Sports Hall of Internal Circular Standard (Minimum size of 44 mtrs. X 22 mtrs.) shall be allowed over and above the permissible ground coverage and FAR.

In such cases, the revised building plans would have to be got sanctioned from the Chandigarh Administration as per procedure already laid down and school authorities will not exploit this facility for any other purpose.

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